

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.75 of 2021

IN THE MATTER OF:

**Dewan Housing Finance Ltd. through
the Administrator**

...Appellant

Versus

TDH Realty LLP & Ors.

...Respondents

For Appellant:

Shri Arun Kathpalia, Sr. Advocate with Liz Mathew, Neeraja Balakrishnan and Ms. Sonali Jain, Advocates

For Respondents:

**Shri Monish Panda and Shri Kshitiz Arya, Advocates (R-1)
Shri Animesh Bisht, Shri Raunak Dhillon, Ms. Saloni Kapadia Shri Aditya Marwah and Shri Shubhankar Jain, Advocates (R-2)
Shri Rajat Prakash and Shri Sanjay Bajaj, Advocates (R-6)
Shri Rohit Gandhi and Shri Prateek Sharma, Advocates (R-7 & 8)**

ORDER
(Virtual Mode)

08.02.2021 Heard. Issue Notice.

Advocate Shri Monish Panda appears on behalf of Respondent No.1.
Advocate Shri Animesh Bisht appears for Respondent No.2. Advocate Shri Rajat Prakash appears on behalf of Respondent No.6. Advocate Shri Rohit Gandhi appears on behalf of Respondents 7 and 8. Service may be completed on Respondents 3 to 5.

Learned Counsel for Appellant is pressing for interim stay of the Impugned Order. However, as the Impugned Order itself is Interim Order, we feel it appropriate that the Adjudicating Authority (National Company Law

Tribunal, Mumbai Bench – Court II) should urgently decide the Application. It is stated that the matter is coming up before the Adjudicating Authority on 19th February, 2021. We observe that pendency of this Appeal will not come in the way of Adjudicating Authority to decide the Application on its merits. We request the Adjudicating Authority to hear the concerned Application on 19th February, 2021 and decide the same urgently one way or the other preferably within a week thereafter.

List the present Appeal on 4th March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md